

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 158 OF 2017 & IA NO. 575 OF 2017**

**AND**

**APPEAL NO. 316 OF 2017**

**Dated: 5<sup>th</sup> February, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**APPEAL NO. 158 OF 2017 & IA NO. 575 OF 2017**

**Adani Power (Mundra) Limited** .... **Appellant(s)**

**Vs.**

**Central Electricity Regulatory Commission & Ors.** .... **Respondent(s)**

Counsel for the Appellant(s) : Mr. Sanjay Sen, Sr. Adv.  
Mr. Hemant Singh  
Mr. Lakshyajit Singh  
Mr. Bagdwal

Counsel for the Respondent(s) : Mr. G. Umapathy  
Mr. Aditya Singh for R-2 & 3

**APPEAL NO. 316 OF 2017**

**Uttar Haryana Bijli Vitran Nigam Ltd. & Anr.** .... **Appellant(s)**

**Vs.**

**Central Electricity Regulatory Commission & Anr.** .... **Respondent(s)**

Counsel for the Appellant(s) : Mr. G. Umapathy  
Mr. Aditya Singh

Counsel for the Respondent(s) : Mr. Sanjay Sen, Sr. Adv

Mr. Hemant Singh  
Mr. Lakshyajit Singh  
Mr. Bagdwal for R-2

**ORDER**

As agreed by learned counsel for the parties, list these matters for hearing on **18-03-2019**.

**(S. D. Dubey)**  
**Technical Member**

*tpd/js*

**(Justice Manjula Chellur)**  
**Chairperson**